## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION No. 188/87(T)

(WP.NO. 12477/85)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR.

BANGALORE-560 038.

DATED: 5-6-87

APPLICANT

Shri Mohan

TO

Shri Mohan
 Train Lightening Fitter Gr I
 South Central Reilway
 Gadag
 Dist : Dharwad

2. Shri Sufesh S. Joshi
Advocate
15, 3rd Cross
Nehru Nagar
Bangalore - 560 001

V3 RESPONDENTS

The Sr Divisional Electrical Engr(M), SC Rly,
Hubli and another

- 3. The Senior Divisional Electrical Engineer (Maintenance) South Central Railway Hubli
- 4. The Divisional Railway Manager South Central Railway Hubli
- 5. Shri M. Sreerangaiah
  Reilway Advocate
  3, S.P. Buildings
  10th Cross, Cubbonpet Main Road
  Bangalore 560 002

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 188/87

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 26-5-87

ENCL: As above.

DEPUTY REGISTRAF

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Janie 3/6/19

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 26TH DAY OF MAY, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A).

## APPLICATION NO. 188/87

Shri Mohan, S/o Laxman Habib, aged 52 years, Railway Service, Train Lightening Fitter Gr.I, Gadag. Dist: Dharwad.

... Applicant.

(Shri Suresh S. Joshi, Advocate)

V.

- Senior Divisional Electrical Engineer (Maintenance) South Central Railway, Hubli.
- Divisional Railway Manager, South Central Railway, Hubli.

... Respondents.

(Shri M. Sreerangaiah, Advocate)

This application having come up for hearing to-day, and after hearing both x sides, Vice-Chairman made the following.

## ORDER

- 1. Case called. Applicant and his learned counsel are absent. We have heard Shri M. Sreerangaiah for the respondents.
- 2. In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985, (the Act) the

applicant has challenged Memorandum No.H/P.227/VI/503 dated 2.8.1985 (Annexure A) and order No.H/P 227/VI/503 dated 26.8.1985 (Annexure C).

- 3. In his memorandum dated 2.8.1985 the Senior Divisional Electrical Engineer (M), South Central Railway, Hubli and Disciplinary Authority (DA), had proposed to impose the penalty of dismissal from service against the applicant on the basis of his conviction by a criminal court and rejecting his representations made thereto, the DA by his order made on 26.8.1985, had dismissed him from service. The applicant has urged that these were unauthorised and illegal on the ground that an appeal filed by him against his conviction and sentence was pending before the appellate court.
- 4. When an appeal is filed entertained and sentence is suspended, either in full or in part, the conviction and sentence imposed donot cease to be effective and disappear. If that is so, then the DA was undoubtedly competent to initiate action and impose the punishment against the applicant even without holding an enquiry. We see no merit in the contention of the applicant to the contrary. From this it follows that this application is liable to be dismissed. If the appeal filed by the applicant before the appellate court is decided in his favour then it is open to him to approach the DA to revise his order.